



2026:AHC:36874

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4265 of 2026

Gujjan

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Raghvendra Shankar Srivastava
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Proceedings under Section 116 of the U.P. Revenue Code, 2006 was initiated against the petitioner by the Respondent No.6 namely Nithohar which was numbered as Case No.6268 of 2024, Computerized Case No.T202414180406268. In the said proceedings, order dated 05.11.2024 was passed by the Respondent No.3 to prepare the final decree.

2. Aggrieved against the aforesaid, the petitioner has preferred an appeal under Section 207 of the U.P. Revenue Code, 2006 which was numbered as Case No.3526 of 2024, Computerized Case No.C202414000003526. The said appeal was rejected by the Additional Commissioner (Administration), Varanasi Division, Varanasi vide order dated 14.10.2025. On the findings of the aforesaid order, the application was filed before the concerned respondent, since no decision has been taken, hence the present writ petition.

3. Heard counsel for the petitioner, learned Standing Counsel appearing on behalf of Respondent Nos.1 to 4 and Shri B.K. Tripathi, learned counsel appearing on behalf of Respondent No.5.

4. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.

5. In the facts and circumstances of the case and also in the interest of justice, the present writ petition is **disposed of finally** permitting the petitioner to move a fresh representation ventilating all his grievances before the respondent no.3 namely Sub Divisional Magistrate (Judicial),

Deen Dayal Upadhyay Nagar, District Chandauli within a period of **three weeks** from today along-with certified copy of this order. In case any such representation is filed by the petitioner before the respondent no.3 within the time indicated hereinabove, he is directed to do the needful in the matter as per procedure prescribed in law most expeditiously and preferably within a period of **six weeks** from the date of filing of such representation by the petitioner before him.

(Prakash Padia,J.)

February 18, 2026

Swati